

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH: KOLKATA**

E/MA/76907/2018

And

Appeal No. E/76716/2018

(Arising out of Order-in-Appeal No. 114/HAL/CE/2017-18 dated 16.01.2018 passed by the Commissioner of CGST & CX (Appeals), Kolkata-II.)

Commissioner of CGST & CX, Haldia

Applicant (s)/Appellant (s)

Vs.

M/s. Hindcon Chemicals Ltd.

Respondent (s)

Appearance

Shri S. S. Chattopadhyay, Suptd. (A. R.) for the Revenue

None for the Respondent (s)

CORAM:

HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)

Date of Hearing/Decision: - 06.02.2019

ORDER NO. MO/75077/2019 & FO/75169/2019

PER SHRI P. K. CHOUDHARY

The present Miscellaneous Application has been filed by Revenue for withdrawal of their Appeal in terms of National Litigation policy vide Board's instruction being F. No. 390/Misc./163/2010-JC dated 17.12.2015.

2. Shri S. S. Chattopadhyay, Suptd. (A. R.) appeared on behalf of the Revenue.

3. On perusal of records, I find that the amount involved in this case is below the monetary limit of Rs. 10 lakhs which has been notified vide instruction being F. No. 390/Misc./163/2010-JC dated 17/12/2015.

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4. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court.)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Pooja.